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%.10.07.2009

Present: Ms. Rashmi Chopra, Advocate for the appellant.

+ ITA 698/2009.
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It is not disputed that the question proposed to be raised in this appeal already stands covered by the judgment dated 15.2.2005 in ITA No.81/07-08. This appeal is accordingly disposed of as no substantial question of law arises.


A.K.SIKRI, J


VALMIKI J.MEHTA, J

July 10, 2009
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